Title: Need to check the ISI activities in Tamil Nadu.

DR. SUBRAMANIAN SWAMY: This is a matter of national integrity and national security. On the 24th of May, the Times of India reported the abetment of ISI activities in Tamil Nadu by the Tamil Nadu Government. In Coimbatore, the Chief Minister is held guilty for deliberately not taking any action. According to the report appeared in the Times of India*

... (Interruptions)

(Interruptions)

DR. SUBRAMANIAN SWAMY: We want the Central Government to at least make a statement on the floor of the House. If it is not true, then the Government should make a statement and tell us what the truth is. There is no Government here; all junior Ministers are sitting here. We would like the Government to make a statement on this.

MR. SPEAKER: Please complete, Dr. Subramanian Swamy. Now we will take up Matters under Rule 377. Shri Bachi Singh Rawat.

... (Interruptions)

DR. SUBRAMANIAN SWAMY: The DMK Government should be dismissed because of its involvement in ISI of Pakistan. (Interruptions)

*Expunged as ordered by the Chair.

allegation against the Government of Tamil Nadu. It is a subject matter of law and order of a particular State. In that case, we should also discuss the nexus of some CIA agents with some political brokers.

SHRIR. MUTHIAH (PERIYAKULAM): I am raising a serious matter. (Interruptions)

MR. SPEAKER: Shri Shailendra Kumar, please take your seat.

">SHRIR. MUTHIAH: I am raising a matter concerning the security of the country itself because of increasing ISI activities in the State of Tamil Nadu and the close nexus of the State Government with the ISI agents there.

DR. SUBRAMANIAN SWAMY: What is the Government's reaction? What the Government has to say on this? (Interruptions)

SHRI R. MUTHIAH: Even the team sent by the Centre to the State to investigate the law and order situation there had categorically stated that there are enough proofs and evidences available of ISI complicity in funding insurgency in Tamil Nadu. More than that, the present State Government as soon as it came to power has released all the ISI agents whom we have put under custody. In Coimbatore, one Patcha who had been detained by us had acted as a prime brain in the Coimbatore incident and he is none other than the one who had been released by the State Government. There is a lot of evidence to prove that* but he is only pretending to be taking action against them. Even three days back, a news item has been released in the press expressing the details of Pakistan army people themselves giving training for these Tamil Nadu terrorists in an island near Rameswaram by name, Naduthievu.

15.33 hrs

(At this stage, Shri Shailendra Kumar came

and stood on the floor near the Table.)

MR. SPEAKER: You must know the procedure first. Please go to your seat. What is this? This is not good.

*Expunged as ordered by the Chair.

15.34 hrs

(At this stage, Shri Shailendra Kumar

went back to his seat.)

MR. SPEAKER: Nothing will go on record except what Shri Muthiah is speaking.

(Interruptions)*

SHRI R. MUTHIAH: When the situation is like this, if this Government is going to delay action against the State Government, I am warning this Government by quoting the incident of Shri Rajiv Gandhi himself. Even when these people were in power during 1989-91, because of a good nexus with LTTE, we have lost Shri Rajiv Gandhi in those days. Like that, now in Coimbatore incident, an attempt was made by these terrorists* aimed at the life of Shri L. K. Advani himself. Even though I am narrating all these incidents, I have to quote some more things to this House explaining the nexus of the State Government with ISI agents to urge upon this Government to take action against the State Government by invoking Article 356 of the Constitution and dismissing this Government. But unfortunately, I am not having either the Prime Minister or the Home Minister in the House to respond to my plea.

">THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK): The situation as explained by the hon. Member appears to be serious. The Home Minister is not here. I will communicate all the information immediately to the Home Minister for consideration.

*Not Recorded.

**Expunged as ordered by the Chair.

MR. SPEAKER: The House will now take up Matters under Rule 377. Shri Bachi Singh Rawat 'Bachda'.

... (Interruptions)

MR. SPEAKER: Nothing will go on record except Matters under Rule 377.

(Interruptions)*

15.36 hrs

(At this stage, Shri R. Muthiah and some other

hon. Members left the House.)

^{*}Not Recorded.